

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 604 of 2020**

**IN THE MATTER OF:**

**Ashwin Kisandas Parekh**

**...Appellant**

**Versus**

**Forever Glory Trading Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Kalpesh Joshi, Ms. Somiran Sharma, Mr. Vikas Mehta and Mr. Apoorv Khattor, Advocates.**

**For Respondents: Mr. Ankur Khandelwal, Mr. Himanshu Handa and Mr. Keanan Nagporwala, Advocates for R-1.**

**Mr. Harsh Kesharia, Advocate with Mr. Anand Mundada, IRP.**

**ORDER**  
**(Through Virtual Mode)**

**28.08.2020:** Mr. Somiran Sharma, learned counsel for the Appellant submits that a settlement is being worked out inter-se the parties and Consent Terms will be filed within one week. Mr. Ankur Khandelwal, learned counsel for the Respondent, when asked, admitted that settlement is being worked out and final shape is being given to it.

In view of this, the appeal is adjourned. Let it be listed 'for admission (after notice)' on **7<sup>th</sup> September, 2020.**

Cont'd..../

Interim direction to continue till next date.

We make it clear that in the event of Consent Terms not being filed, the interim direction will be vacated and matter shall be heard on merit.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

*am/gc*